

Manufacture of cars and scooters using any fuel other than petroleum

1262. SHRI B. R. SHUKLA: Will the Minister of INDUSTRY AND CIVIL SUPPLIES be pleased to state:

(a) whether the possibility of manufacturing cars and scooters using any fuel other than the petroleum has been considered, or is under consideration of Government; and

(b) whether Government have ascertained the possibility of such cars from any foreign know-how?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY AND CIVIL SUPPLIES (SHRI A. C. GEORGE): (a) Yes, Sir.

(b) No, Sir.

Implementation of recommendations of Third Pay Commission in Delhi Police

1263. SHRI S. N. MISRA:
SHRI BIRENDER SINGH
RAO:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the recommendations of the Third Pay Commission have not been implemented in the Delhi Police and Delhi Armed Police;

(b) if so, the reasons therefor; and

(c) the steps taken by Government to have the recommendation implemented?

THE DEPUTY MINISTER IN THE MINISTRY OF HOME AFFAIRS (SHRI F. H. MOHSIN): (a) to (c). The revised scales of pay for non-gazetted ranks of Delhi Police (both Civil and Armed) on the basis of the recommendations of the Third Pay Commission, have yet to be notified as the Government are still examining the recommendations made by the Pay Commission in this regard.

Dismissal of Chief Editor of Hindustan Times

1264. SHRI R. R. SINGH DEO:
SHRI G. VISHWANATHAN:
SHRI SEZHIAN:

Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether the management of the Hindustan Times have dismissed its Chief Editor without assigning any reason; and

(b) if so, what steps have been taken by the Government to protect the rights of the journalists and the private newspapers industry?

THE DEPUTY MINISTER IN THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI DHARAM BIR SINGH): (a) Government have seen press reports about this matter.

(b) Government have always been anxious that all appropriate conditions of work should be available to working Journalists including editors. The Working Journalists (Conditions of Service) Act, 1955, and the other labour laws like the Industrial Employment, Standing Orders Act, 1946, the Employees Provident Fund Act, 1952 and the Industries Dispute Act, 1956 are applicable to service matters between a working journalist and his employer. It is felt that these laws provide protection to working journalists in matter of their service conditions.

Shortage of finance in film Industry in Bombay

1265. SHRI C. T. DHANDAPANI:
SHRI CHANDER MOHAN
SINHA:
SHRI C. CHITTIBABU:

Will the Minister of INFORMATION AND BROADCASTING: be pleased to state:

(a) whether the film industry in Bombay has been affected because of shortage of finance: